

**OFFICE OF THE ADDL. DISTRICT & SESSIONS JUDGE  
WEST TRIPURA JUDICIAL DISTRICT:SONAMURA**

No. F.4(26)-ADJ/SNM/NAZT/2013/ 887-88

Dated 19.12.2016

**NOTICE INVITING TENDER**

**Subject :-** Annual maintenance Contract (AMC) of online UPS (Numeric make) for the year 2016-2017.

Sealed tenders / quotations are invited from the recognized service provider for the Annual maintenance Contract for Online UPS (numeric make) and purchasing of UPS batteries in the court complex of Addl. District & Sessions Judge, West Tripura, Sonamura.

**LIST OF ITEMS TO BE COVERED UNDER AMC CONTRACT ALONG WITH THEIR SPECIFICATIONS**

**AMC for Computer & its peripherals(under Phase-I)**

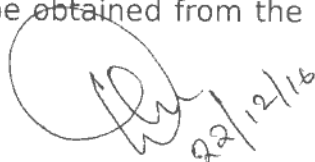
**AMC for online UPS(under phase-I)**

Sl. No.	Item	Unit
1	Numeric online UPS(2 KVA)	1
2	Numeric online UPS(1 KVA)	4
3	New purchase of UPS Battery 26 AH	22

- i. The contract will be for 01(one) year from the date of agreement of the contract by the vendor and the agreement will be signed after the official procedure and obtaining administrative approval from the respective authority.
- ii. Amount quoted in AMC for each item shall be inclusive of all taxes.
- iii. Along with the quotation the Quotationer shall annex the copy of the letter of the company showing that he is the authorized AMC service provider.
- iv. As soon as the problem is reported, the corrective measures shall be taken immediately and not later than 24 hours by the vendor.
- v. Vendor service support is required during office hours (10:00 AM to 05:00 PM) on working days. The vendor support staff is required to attend location of the complained UPS in court complex of the Addl. District & Sessions Judge.
- vi. Problem, if not major, should be certified within the same day of reporting. The reporting will be made through e-mail/fax/over phones on urgent need.
- vii. In case of major problem, the vendor will make alternative / standby arrangement immediately failing which AMC charge for the machine for each day of delay in correction will be deducted from the amount payable.
- viii. If the problem is not rectified within reasonable time, this office shall have the right to get rectified the problem from other vendors and expenditure incurred thereon shall be borne by the AMC vendor. The decision in this regard taken by this office shall be final and binding on the AMC vendor.
- ix. The component / parts used by the vendor should be authentic and original(supported by documents). In case of hardware breakdown and if in case any part /equipment is beyond repairs and the same is not available/technology is obsolete or end of life, the same will be replaced with and equivalent or higher of replacing hardware(supported by documents).
- x. Taxes (at source) will be deducted as per applicable rules.
- xi. The quotationer should submit proper documents by mentioning yearly turnover of the company and the yearly turnover should be minimum 10 Lakhs.

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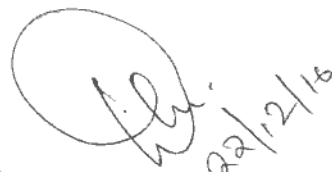
- xii. Vendors situated at Sonamura will be given preference. If the vendor selected from outside sonamura, the vendor is asked to ensure the above said clauses of providing servide at the earliest after receiving complaints.
- xiii. The quotationer should deploy his 1(one) technical staff for 4 days in a week and he should remain present in the office for around 4 Hrs.(submit supporting documents).
- xiv. Any increase/decrease in quantity will be ON PRO-RATA BASIS. However, office of the Addl. District & Sessions Judge, Sonamura, West Tripura shall place the order for required additional quantity as and when required by giving a written request to the vendor.
- xv. Quarterly Payment towards AMC shall be only after obtaining certificate from the Nodal Officer of this office that service of the vendor during previous quarter was satisfactory.
- xvi. AMC will be terminated at any point of time by the office if service provided by the vendor is not satisfactory. The decision taken by the office in this regards shall be final and conclusive.
- xvii. The quotations should reach this office positively by 15:00 hours of 18<sup>th</sup> January,2017. Tenders / quotations will be opened, if possible, at 16:00 hours on the same day where tenderer or his authorized representative may remain present.
- xviii. Required following document should be accompanied with tender:(a)PAN Card (b) VAT clearance © Trade License (d) CST, TST (e) Yearly turnover certificate (f) Undertaken regarding acceptance of terms and condition.
- xix. Incomplete tender will be rejected summarily.
- xx. Any dispute/ problem arisen in connection with AMC the decision of the Nodal Officer shall be final.
- xxi. The undersigned is not bound to accept the lowest rate and may reject all or any of the tender without assigning any reason.
- xxii. The successful tenderer shall have to execute an Agreement with the department on certain terms & condition as and when required.
- xxiii. Details information, if any required, may be obtained from the office of the under signed in this regard.



(D. Kilikdar)  
Nodal Officer,  
e-Court Project  
SDJM  
Sonamura, West Tripura

Copy to :-

1. NOTICE BOARD.
2. OFFICIAL WEBSITE.



(D. Kilikdar)  
Nodal Officer,  
e-Court Project  
SDJM  
Sonamura, West Tripura